

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 667 of 2020**

**IN THE MATTER OF:**

**M/s M + R Logistics (India) Pvt. Ltd. ...Appellant**

**Versus**

**M/s AGA Publications Ltd. ...Respondent**

**Present: -**

**For Appellant: Mr. E. Omprakash, Sr. Advocate with Mr. M. Anbalagan,  
Advocate.**

**For Respondent: None.**

**O R D E R**  
**(Virtual Mode)**

**15.09.2020** From the perusal of the Order dated 05<sup>th</sup> August, 2020. It appears that Mr. P. Nagesh, Advocate appeared on behalf of the Respondent and three weeks' time was granted to file Reply Affidavit. Further, three weeks' time was granted to file Rejoinder.

Today, when the case was taken up, Mr. E. Omprakash, Sr. Advocate appears on behalf of the Appellant and nobody appears on behalf of the Respondent neither their Reply-Affidavit has been filed.

Further, one-week time is granted to file Reply-Affidavit.

List this Appeal 'For Admission (After Notice)' on **25<sup>th</sup> September, 2020.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**